

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Date of hearing: 20.3.2019

Petition No.293/MP/2018

Subject : Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Limited dated 19.4.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.

Petitioner : Azure Power India Private Limited

Respondents : NTPC Ltd. and Another

Petition No. 294/MP/2018

Subject : Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 14.10.2015 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.

Petitioner : Azure Power India Private Limited

Respondent : Solar Energy Corporation of India Limited (SECI)

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Saahil Kaul, Advocate, APIPL
Shri M.G. Ramachandran, Advocate, NTPC & SECI
Ms.Anushree Bardhan, Advocate, NTPC & SECI
Ms. Poorva Saigal, Advocate, NTPC & SECI
Ms. Tanya Sareen, Advocate, NTPC & SECI
Shri B.B Parida, NTPC

Record of Proceedings

Learned counsel for the Petitioner requested for four weeks time to file rejoinder to the reply filed by the SECI. Learned Counsel for Respondent had no objection in this regard.

2. Learned counsel for the Petitioner sought permission to file hard copy of the revised memo of parties, which was allowed by the Commission.

3. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to file its rejoinder, by 18.4.2019. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension will be granted on that account.

4. The Petitions shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**